

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of AUGUST, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
8.8.2013 Thursday (Hearing will start at 12.30 P.M.)	1.	150/TT/2013 (Docket No. 44/2013)	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for Redetermination of Transmission tariff for Pole-I of +/- 500 KV, 2500 MW Bliia- Bhiwadi HVDC Bi- Pole including HVDC Transmission Line under Transmission System associated with Barh Generation Project (3X660 MW) in Northern Region from DOCO (01.09.2010) to 31.03.2014.
	2.	152/TT/2013 (Docket No. 29/2013)	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulation , 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission tariff for LILO of Kahalgaon-Patna 400KV D/C (quad) line at Barh S/S under Transmission System associated with Barh Generation Project (3X660MW) in Eastern Region from Doco (01.11.2009) to 31.03.2014.
	3.	344/2010	NDPL	Petition seeking exercise of powers under Electricity Act 2003 for issuing appropriate directions to the central generating stations. <i>(On admission)</i>
	4.	134/MP/20213	VPPL	Memorandum of petition filed under section 79 of the Electricity Act, 2003. <i>(On admission)</i>
	5.	128/MP/2013	GUVNL	Petition under section 61(h), 66 and 79(i) of the Electricity Act, 2003 for Renewable Energy Certificate for Renewable Energy Generation. <i>(On admission)</i>
	6.	64/MP/2013	DVC	Petition under Section 79(1) (f) read with 79 (a), (b) and © of the Electricity Act, 2003 in respect of power supply related disputed issue raised by Jharkhand State Electricity Board.
	7.	10/RC/2013	SSL	Application under section 142 of the Electricity Act, 2003 for non- compliance of Commission's directions.
	8.	19/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility
	9.	20/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	10.	62/MP/2013	KBUNL	Petition under Section 79 (l) (f) of the Electricity Act, 2003 for adjudication of the disputes between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power Holding Company Limited.
	11.	121/TL/2012	NMTCL (PGCIL)	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to transmission Licence to Nagapattinam- Madhugiri transmission Company Limited.
	12.	138/GT/2013 (Docket No. 25/GT/2011)	DVC	Petition for approval of Tariff in respect of Mejia Thermal Power Station Extn. Unit 5 & 6 (2x250 MW) for 2009-14 along with Addl. Capex From 1.4.2009 to 31.3.2014.

	13.	148/GT/2011	DVC	Approval of tariff in respect of Mejia Thermal Power Station Extension, Unit No. 5 and Unit No. (2x250MW) in consideration with Additional Capital Expenditure for the period 24.9.2008 to 31.3.2009 (tariff period 2004-09).
	14.	137/GT/2013 (Docket No. 75/GT/2012)	NTPC	Petition Under Section 62 and 79 (1) a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of tariff of Ramagundam Super Thermal Power Station, Stage-III (500 MW) from 01.04.2009 to 31.03.2014
	15.	139/GT/2013 (Docket No. 59/GT/2012)	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 1999 for Revision of tariff of Anta gas Power Station, (419.33MW) from 01.04.2009 to 31.03.2014 after truing up exercise.
13.8.2013 Tuesday At 10:30 A.M.	1.	337/2010	PGCIL	Miscellaneous petition under regulation 21 (Sharing of Inter-state Transmission Charges & Losses) Read with regulation 111 of the CERC (Conduct of Business) Regulations 1999 for removal of the difficulties arising on account of billing collection and disbursement of transmission charges activity entrusted to the petitioner as detailed in the petition.
	2.	143/MP/2013	TPDDL	Petition seeking payment of the Unscheduled Interchange (UI) payable to the petitioner from the Northern Region Unscheduled Interchange Pool Account Fund. <i>(On admission)</i>
	3.	6/RP/2013	NTPC	Review petition against Order dated 03.09.2012 and its Corrigendum dated 02.04.2013 passed by Hon'ble Commission in Petition No 184 of 2009 in the matter of approval of revised fixed charges of Talcher Thermal Power Station (460 MW) for the period 2004-09, due to additional capital expenditure incurred during 2007-08 and 2008-09. <i>(On admission)</i>
	4.	88/TDL/2013	VPPL	Application for the Grant of Inter-State trading Licence.
	5.	149/MP/2013	BHL	Petition under section 79(I) (K) of the electricity Act, 2003 read with Regulations 3(4), 14 and 15 of CERC (Terms and Conditions for recognition and issuance of renewable energy certificate for Renewable Energy Generation) Regulations, 2010. <i>(On admission)</i>
	6.	8/RP/2013 in Petition No. 147/TT/2011	PGCIL	Review under regulation 103 (I) of the CERC (Conduct of Business) Regulations 1999 of Order dated 09.05.2013 of the Central Electricity Regulatory Commission in Petition no: 147/TT/2011 in the matter of approval of transmission tariff for Combined Elements of 315MVA 400KV/220KV ICT-I (DOCO: 01.07.2010) & ICT-II (Projected DOCO: 01.10.2011) at GIS Substation at Gurgaon (New)along with associated bays under transmission System associated with Northern Region System Strengthening Scheme- VI (NRSS-VI), for tariff block 2009-14 period in Northern Region. <i>(On admission)</i>
	7.	9/RP/2013 in Petition No. 1/MP/2013	PGCIL	Review under regulation 103 (1) of the CERC (Conduct of Business) Regulation 1999 of Order dated 21.05.2013 of Central Electricity Regulatory Commission in Petition No 01/MP/2013 in the matter of approval under regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009 power to Relax for reimbursement of additional expenditure towards deployment of Special Security Forces (CISF) at Salakati and Bongaigaon Sub-Station for the year 2011-12 in Eastern and North Eastern Region. <i>(On admission)</i>
	8.	92/MP/2013	SJVNL	Petition for recovery of additional cost incurred consequent to pay/wage revision of employees , Central Industrial Security

				Force (CISF) and Delhi Public School Staff in respect of Nathpa Jhakri Station w.ef. 1.1.2006 to 31.3.2009.
9.	136/SM/2013	SUO-MOTU		Default in opening of Letter of Credit in accordance with Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 by Jammu and Kashmir.
10.	8/MP/2013	KSEB		Petition under Section 60 of the Electricity Act, 2003 read with Regulation 53 and 54 o of the CERC (Power Market) Regulations, 2010 for fixing the ceiling rate for the tariff quoted by traders in electricity market
11.	163/MP/2012	BPSL		Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 of the CERC (Open Access in Inter-State Transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period ranging from 28.08.2005 to 31.12.2006.
12.	148/GT/2013 (Docket 97/GT/2012)	NTPC		Petition under Section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Vindhyaachal Super Thermal Power Station Stage III (1000 MW) from 01.04.2009 to 31.03.2014 after truing up exercise.
13.	186/2011	PGCIL		Determination of transmission tariff from projected DOCO : 01.01.2012 to 31.03.2014 for 220/132 kV 100 MVA ICT and associated bays at Raibareli under the Augmentation of 220/132 kV transformation capacity at Raibareli (POWERGRID) by 1 x 100 MVA transformer, for tariff block 2009-14 period in Northern Region.
14.	90/TT/2012	PGCIL		Approval under regulation-86 of CERC (Conduct of Business) regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff of Elements from DOCO to 31.03.2014 for assets (part-III) under Common Scheme for 765 KV Pooling Station and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.
15.	110/TT/2012	PGCIL		Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff from anticipated DOCO to 31.03.2014 for (a) LILO of both Circuits of Udumalpet- Madakathara (North Trichur) 400KV DC Line at Chulliar (palakkad) 400 KV Sub Station (new) and 1X63 MVAR Bus Reactor along with associated bays (anticipated DOCO-01.03.2012) and (b) 2X315 MVA 400/220 KV ICTs at Chulliar (palakkad) S/S along with associated Bays and 220 KV downstream system (anticipated DOCO-01.03.2012) under System Strengthening –XI in Southern Regional Grid.
16.	184/TT/2011	PGCIL		Determination of transmission tariff from ant. DOCO 01.01.2012 TO 31.03.2014 for assets (i) 400 kV D/C Bongaigaon TPS - Bongaigaon line alongwith associated bays ,(ii) 132kV D/C Silchar - Badarpur line alongwith associated bays (iii) 132kV D/C Silchar- Srikona line alongwith bays (iv) 200 MVA, 400/132 kV ICT at Shilchar S/S alongwith associated bays. (v) 50 MVAR Switchable line reactors for 400 kV D/C Silchar - Palatana at Silchar S/S alongwith bays (vi) 63 MVAR Bus Reactor at Silchar S/S alongwith associated bays under transmission system associated with Pallatana Gas Based Power Project and Bonaigaon Thermal Power Station in NER for Tariff block 2009-14 period.
17.	103/TT/2012	PGCIL		Approval under Regulation 86 of CERC (Conduct of Business) Regulation 1999 and CERC (Terms and Conditions of Tariff)

				Regulation 2009 for determination of transmission tariff for 400 kV D/C (QUAD) Mauda-Wardha TL with associated bays at Wardha S/S (Ant.DOCO: 01.02.2012) under Mauda TS in Western Region for tariff block 2009-14 period.
27.8.2013 Tuesday At 10:30 A.M.	1.	11/RP/2013	NTPC	Review of order dated 28.05.2013 passed by the Honble Commission determining the tariff for Talcher Super Thermal Power Station, stage-II (2000MW) for the period 01.04.2009 to 31.03.2014. <i>(On admission)</i>
	2.	124/MP/2013	PXIL	Petition under Regulation 63 (1) and 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for making changes in the CERC (Open access) Regulations pertaining to NLDC operating charges.
	3.	127/MP/2013 With I.A. No. 16/2013	EMCO	Petition under Section 79(I)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009
	4.	6/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.
	5.	14/MP/2013 with I.A. No. 25/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee. <i>(I.A. has been filed by Petitioner for grant of interim/provisional increase in tariff)</i>
	6.	21/MP/2013 with I.A. No. 24/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08..2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction period. <i>(I.A. has been filed by Petitioner for grant of interim/provisional increase in tariff pending disposal of Petition No. 21/MP/2013)</i>
	7.	75/MP/2013	SPL	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	8.	5/RP/2013	PGCIL	Review under regulation 103(I) of CERC (Conduct of Business) Regulations 1999 of Order dated 18.03.2013 of Central Electricity Regulatory Commission in Petition No: 39/TT/2013 in the matter of approval of transmission tariff for 315 MVA, 400/220/33 KV 3-phase Spare Transformer at 400 KV Spare ICT at Hissar and spare ICT at Lucknow under provision of spare interconnecting transformers (ICTs) and reactors for Northern, Eastern, Southern and Western Region for tariff block 2009-14 period in Northern Region.
	9.	4/MP/2012	ASL	Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

10.	91/MP/2013	CSPDCL	Petition under sections 79 (1) (c) (k) read with section 29 (5) and section 142 of the Electricity Act, 2003.
11.	283/MP/2012	CAPL	Petition seeking exercise of powers under Electricity Act 2003 for issuing appropriate directions to the central generating stations
12.	253/MP/2012	PTC	Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power Private Limited.
13.	7/RP/2013	THDCIL	Review Petition against the tariff order dated 16.4.2013 for Tehri HPP (1000 MW) for the period 22.09.2006 to 31.03.2009.
14.	116/GT/2013	THDCIL	Approval of Generation Tariff of Koteswar Hydroelectric project (KHEP) (4X100MW) for the period 01.04.2011 to 31.03.2014.
15.	135/GT/2013	NTPC	Petition under Section 62 and 79 (l) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.

Sd/
(T.D. PANT)
Deputy Chief (Legal)
21.8.2013